

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7821 of 2021

Kaleshwar Mahto **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vishal Kr. Tiwary, Advocate
For the State : Mr. Rajesh Kumar, A.P.P.

02/07.09.2021 Heard Mr. Vishal Kr. Tiwary, learned counsel for the petitioner and Mr. Rajesh Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Anandpur P.S. Case No. 04 of 2021, corresponding to G. R. No. 188 of 2021.

The brother of the informant had left the house on a motorcycle but he did not return. In course of search, it was detected that one Pradeep Mahto had seen his brother with the Village Mukhiya Dilbar Khakha. The informant had a suspicion that the Village Mukhiya Dilbar Khakha, the present petitioner and two other accused persons had committed the murder of his brother and concealed his body.

It appears that in course of investigation on the confession of the petitioner and one Jitendra Kujur @ Maharaj the dead body of the brother of the informant was recovered from inside the well.

Learned counsel for the petitioner submits that in the confessional statement of the petitioner he had disclosed that the deceased was strangled but on conducting a post mortem on the dead body burn injuries as well as several bodily injuries were noted which resulted in the death of the deceased which according to the learned counsel for the petitioner runs contrary to the confessional statement of the petitioner.

The fact remains that on the confession of the petitioner and Jitendra Kujur @ Maharaj the dead body of the brother of the informant was recovered from inside the well.

On such consideration, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected.

(Rongon Mukhopadhyay, J.)